

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:250  
ANSWERED ON:25.11.2014  
EXPENDITURE ON DEPLOYMENT OF CAPF  
Patle Smt. Kamla Devi

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether there is any laid down provision for waiving off the deployment expenditure of the Central Armed Police Forces (CAPF) in naxal affected States;
- (b) if so, the details thereof;
- (c) whether the State Government of Chhattisgarh has requested the Union Government to bear the full expenditure incurred on the deployment of the CAPF and exempt the State from bearing this expenditure burden; and
- (d) if so, the details thereof and the reaction of the Union Government in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJU)

(a) & (b): As per extant policy, the State Governments are required to bear the deployment charges of Central Armed Police Forces (CAPFs) deployed in their states. While the special category states viz. North- Eastern states, J&K and Himachal Pradesh are to bear 10% of the cost of deployment on account of deployment of CAPFs in their states, other states are required to bear full cost. In the extant policy of Government of India, there is no provision to waive off the deployment expenditure of the CAPFs in the naxal affected states.

(c) to (d): Recently a request was received from Government of Chhattisgarh for exemption of cost of deployment charges for 9 years with effect from 01.7.2007. The request was examined in the light of the existing policy of Government of India and regretted vide Ministry of Home Affairs letter dated 19.11.2014.